

MANIPUR GAZETTE

**EXTRAORDINARY
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Imphal, Wednesday, July 22, 2026

(Asadha 31, 1948)

**GOVERNMENT OF MANIPUR
SECRETARIAT : LAW & LEGISLATIVE AFFAIRS DEPARTMENT**

NOTIFICATION

Imphal, July 21, 2026

No. Leg/4/2026-SEC-LAW: The following Ordinance promulgated by the Governor of Manipur on 09-07-2026 is hereby published in the Manipur Gazette for general information:

THE MANIPUR TOWN AND COUNTRY PLANNING (SIXTH AMENDMENT)

ORDINANCE, 2026

(Manipur Ordinance No. 2 of 2026)

Promulgated by the Governor of Manipur in the Seventy-seventh Year
of the Republic of India

An

Ordinance

*further to amend the Manipur Town and Country Planning Act,
1975 (No. 11 of 1975)*

Whereas the Manipur Legislative Assembly is not in Session and the Governor of Manipur is satisfied that circumstances exist which render it necessary for him to take immediate action.

Now, therefore, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Manipur is pleased to promulgate the following Ordinance, namely:-

1. (1) This Ordinance may be called the Manipur Town and Country Planning (Sixth Amendment) Ordinance, 2026.

(2) It shall come into force at once.

Short title and
commencement.

<i>No. 11 of 1975</i>	2. After section 22 of the Manipur Town and Country Planning Act, 1975 (hereinafter referred to as the Principal Act), the following section shall be inserted, namely:- “22A. (1) An Interim Master Plan for the development of any area (planning area) within Manipur, shall be drawn up by the Chief Town Planner in consultation with the Urban Local Body/ Planning and Development Authority and submit to the State Government for approval. (2) The Interim Master Plan may be submitted during the period of preparation/ finalization of a Master Plan and the construction approvals may be permitted based on this Interim Master Plan. (3) The validity of an Interim Master Plan shall be of eighteen months only and the plan shall be reviewed for every eighteen months till the publication of the Master Plan under section 23. (4) The planning boundary for the Interim Master Plan may comprise of a notified municipal area and its adjoining areas/ hinterland or any area which has been notified under section 3 of the Manipur Municipality Act, 1994 as a municipal/ revised municipal area with a recommended boundary for which objections, if any, already settled by the respective Deputy Commissioners of the proposed area.” .	Insertion of new section 22A. Preparation of Interim Master Plan
Insertion of new section 23A.	3. After section 23 of the Principal Act, the following section shall be inserted, namely:-	
Publication of Interim Master Plan	“23A. (1) An Interim Master Plan shall be published in the Official Gazette and in not less than one registered local newspaper available in the locality to be affected by such Plan inviting opinion and objections, if any, to be submitted within a period of one month. (2) After considering the objections and suggestions, if any, the State Government may, upon obtaining the advice of the Board, approve and adopt the Interim Master Plan. (3) The Interim Master Plan so adopted shall be published by the State Government by notification in the Official Gazette.” .	

Substitution of section 24. 4. For section 24 of the Principal Act, the following shall be substituted, namely:-

Contents of Master Plan and Zoning Regulations “24. The plan to be prepared under sections 22 and 22A may include:-

- (a) a general Land-Use Plan for (i) residential, (ii) commercial, (iii) mixed use, (iv) industrial, (v) public and semi-public, (vi) traffic and transportation, (vii) agriculture, parks and playgrounds, (viii) pond, drain, river and canals;
- (b) zoning plan; and
- (c) a report giving relevant data and information in respect of the proposals in the plan, zoning regulations and any other matter which the State Government may deem necessary.”.

Lok Bhavan, Imphal
The 9th July, 2026

AJAY KUMAR BHALLA,
Governor of Manipur.

ARUN KUMAR SINHA,
Principal Secretary (Law),
Government of Manipur.